## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

NE W DE LHI.

OA 2794/97 with OA 146/98 MA 121/99

New Delhi this the 15th day of January, 1999.

Hon ble Smt. Lakshmi Swaminathan, Member () Hon'ble Shri N. Sahu, Member (A)

## In the matter of

J.C.Jetli, IAS(Retd.) 181, Siddhartha Enclave, New Delhi-110014.

Applicant

(By Advocate Shri Amit Jetli and his son)

## Versus

Union of India through Secretary to the Govt.of India Ministry of Personnel, Public Grievances and Pension (Department of Pension and Pensioners Welfare) North Block, New Delhi.

Respondent

(By Advocate Sh.K.C.D. Gangwani)

## ORDER (ORAL)

(Hon ble Smt. Lakshmi Swaminathan, Member (J)

Shri Amit Jetli, learned counsel for the applicant submits that he has filed MA 121/99 seeking permission to withdraw the OA 2794/97 as according to him, the respondents have now passed necessary orders for pay parity.

In the above circumstances, MA 121/99 is allowed. OA 2794/97 is accordingly dismissed as withdrawn.

Let a copy of this order be also placed in DA 146/98.

harasimhasa) (N. Sahu) Member (A)

(Smt.Lakshmi Swaminathan)
Member (J)

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